

[Mr Deputy Speaker]

Sarvashri S A Khaja Mohideen and Sanda Narayanappa from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee"

The motion was adopted

**BUSINESS ADVISORY
COMMITTEE**

FORTY-FIRST REPORT

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K RAGHU-
RAMAIAH)** I beg to move

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 17th April 1974"

MR DEPUTY-SPEAKER The question is

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 17th April, 1974"

The motion was adopted

12 24 hrs

MATTERS UNDER RULE 377

**(1) ALLEGED RAPE OF WOMEN AND GIRLS
BY BSF PERSONNEL IN MANIPUR HILL
AREAS**

MR DEPUTY-SPEAKER Mr Shyam Sunder Mahapatra He is not here Mr Samar Guha He is also not here

Mr Jyotirmoy Bosu

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have got an alarming piece of information

Officers of 95 Border Security Force stationed in Manipur East District have committed a number of rapes on Manipur and Naga women. They have been posted to Manipur East District for security and safeguard of the citizens of this territory. But what they are doing is that they are practising serious repressions, and they are raping girls and women right and left. Instances are there. Miss Rose of Ngapuram, daughter of Angda was under house arrest and was forcibly raped at the point of pistol by Major Punder Officiating Commandant and Capt Nagy, Assistant Commandant at 9.30 pm on 4th March 1974. According to the Naga social custom, she could not hide under the Sun the Moon and the Stars because she had been raped by the Border Security Force officer. She had therefore, ended her life by committing suicide. This is what is happening.

SHRI S M BANERJEE (Kanpur) Where is the Home Minister? He should have been present here.

SHRI JYOTIRMOY BOSU Another hideous crime was committed in Grihang village on 3rd March 1974. At about 11.30 pm a group of Border Security Force officials visited Grihang village under the command of Major Dhan Prakash, the Deputy Commandant Bhagwan Singh, Sub Major, Jit Singh Havildar, Chandra Singh and Min Bahadur L/Nk. Their motive was you could well understand and they also took to raping and repressive measures.

On 5th March, 1974 a school mother, Miss Ngaishangla was arrested and detained in a room of the school. Her cloth, sari, blouse and skirt were removed forcibly by Jit Singh, Inspector.

Chandan Singh and Min. Bahadur as per instructions of Maj Dhan Prakash and his Assistant, Bhagwan Singh, Sub Major and she was beaten till she became unconscious and she was then raped by these wild BSF officers. After raping, Jit Singh pushed his stick into her organ. This is what is happening there. She was bleeding profusely and this was done under instructions of Maj Dhan Prakash and Bhagwan Singh.

On 6th March another two ladies also met the same fate. I am told the man who is in charge of BSF, one Colonel is the DIG there is shielding these people because if these things are exposed, then he will also be discredited. His name is Col. Rampal, DIG, BSF.

The whole thing makes us hang our heads in shame. I want the Home Minister to come before the House and make a statement for these governmental forces living on our money raping women and girls and this has become a daily incident in Nagaland and Manipur. Unless this is stopped, we would not allow the Parliament to function. This is a serious matter—raping helpless villagers and putting stick into the organ and the girl was bleeding profusely. Is it for that we are maintaining these forces? Shame on you.

SHRI S. M. BANERJEE: On a point of order.

MR. DEPUTY SPEAKER: The Minister of Parliamentary Affairs may come over here. There is something very serious happening... (*Interruptions*) What is all this, Mr. Bosu? You bring serious matters to this House and you do not want to apply your mind seriously to it. What is all this? Now, Mr. Banerjee, please sit down. I am on my legs. I will listen to you later on. I will have something to say to the Minister of Parliamentary Affairs later on. I will first hear the point of order of Mr. Banerjee.

SHRI S. M. BANERJEE: My point of order is this: that this particular notice under Rule 377, raping of women by the BSF, was given by my friend, Shri Jyotirmoy Bosu, at 10 o'clock....

SHRI JYOTIRMOY BOSU: I gave an adjournment motion

SHRI S. M. BANERJEE: You gave an adjournment motion. But we gave a call attention motion but that was not admitted. But the news appeared, though not so much in detail, and then a copy of it is always sent to the Minister concerned. When you permitted this, the Minister is supposed to know. Mr. Pai yesterday replied to a matter raised under Rule 377 by Mr. Indrajit Gupta. So, the Minister, Shri Uma Shankar Dikshit must have known that this matter which comes under him, purely under the Home Ministry, will be discussed in the House by Shri Jyotirmoy Bosu with your permission. Knowing fully well, he has chosen to be absent. That is why I want to know whether it is open to a Minister knowing fully well that a subject which is very important, very delicate and which is a heinous crime that is being discussed, to be absent? I request that he should be summoned, asked to apologise to the House first and then asked to make a statement.

SHRI JAGANNATHRAO JOSHI (Shajapur): We have got three Ministers in the Home Ministry but not a single Minister is present. How is it so, in spite of your admitting a matter under Rule 377? Yesterday, there was a Minister who actually got up and replied. Is it not a contempt of the Parliament?

SHRI H. N. MUKERJEE (Calcutta-North-East): I wish to raise a point of order relevant to Rule 377 and its utilisation.